

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

free copy of  
the order giving  
to the body  
counsel.

pt  
27/2

for 11/3/02  
Dy. 2

A.D from  
R-1 & R-4 w/  
returned. Notice  
served on R-2

& R-3. Mr. B.  
Dehl appearing  
by R-1 to R-4

Show cause  
bit 10  
other order

eg: today. To be  
list in the  
Chamber of  
Hon'ble Member

pt  
8/3 Bench  
Later

MA-188/02 for  
appropriate  
order: copy w/  
serve.

pt  
8/3 Bench

~~Order dated 11/3/2002~~

Having heard the learned counsel of  
both sides

Order dated 11.3.2002

In this case transfer of the applicant from  
Orissa to Cochin is under challenge.

Heard Shri D.P.Dhalasamant, learned counsel  
for the applicant and Shri B.Das, learned A.S.C.  
for the Respondents and perused the records.  
Shri Das also has produced some instructions  
from the Department which has been taken note  
of.

Having heard the learned counsel of  
both sides, I dispose of this Original  
Application with a direction to Respondents  
to explore the possibility of giving a posting  
to the applicant to a nearby place. This  
should be done within a period of three weeks  
hence.

O.A. is disposed of as above. No costs.

In view of the disposal of O.A.,  
M.A.188/02 filed by the applicant for appropriate  
orders is also disposed of accordingly.

11/3/02  
MEMBER (JUDICIAL)